

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'C', NEW DELHI**

**BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER  
AND  
SHRI O.P. KANT, ACCOUNTANT MEMBER**

ITA No.7127/Del./2017  
Assessment Year: 2013-14

M/s India Exposition Mart Ltd., Plot No. 1, 210, Atlantic Plaza, 2 <sup>nd</sup> Floor, Local Shopping Center, Mayur Vihar, Phase-I, New Delhi-110091	<b>Vs.</b>	ITO, Ward-12(2), New Delhi
<b>PAN :AAACI8678M</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Appellant by	Ms. Deepashree Rao, Adv
Respondent by	Ms. Sumit Singh, CIT(DR)

Date of hearing	19.10.2020
Date of pronouncement	19.10.2020

**ORDER**

**PER O.P. KANT, AM:**

This appeal by the assessee is directed against order dated 03/11/2017 passed by the Ld. CIT(Appeals)-4, New Delhi [in short 'the Ld. CIT(A)'] for assessment year 2013-14.

2. At the outset, learned counsel for the assessee Ms. Deepashree Rao, Advocate has requested to withdraw this appeal to which learned CIT(DR) has no objection.

3. Thus the appeal of the assessee has been withdrawn at the request of learned counsel for the assessee.

4. In the result, appeal of the assessee is dismissed as withdrawn.

*Order pronounced in the open court.*

**Sd/-**  
**(H.S. SIDHU)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(O.P. KANT)**  
**ACCOUNTANT MEMBER**

Dated: 19<sup>th</sup> October, 2020.

SH

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi